

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 906 of 2019

IN THE MATTER OF:

**Mr. Rakesh Wadhawan
Shareholder
(Housing Development & Infrastructure Ltd.)** **...Appellant**

Vs.

Bank of India & Anr. **...Respondents**

**Present: For Appellant: - Dr. U.K. Chaudhary, Senior Advocate
with Mr. Farman Ali and Mr. Ashish Verma, Advocates.**

**For Respondents: - Mr. Arun Kathpalia, Senior Advocate
with Ms. Meghna Rao, Advocate for R-2.**

Mr. A.K. Mishra, Advocate for R-1.

**Mr. Saurabh Upadhyax and Ms. Pallavi Pratap, Advocates
for Intervenors.**

Mr. Rana Mukherjee, Senior Advocate.

O R D E R

(Through Virtual Mode)

15.06.2020— Heard Dr. U.K. Chaudhary, learned Senior Counsel for the Appellant. Hearing concluded.

Heard Shri A.K. Mishra, learned Counsel for the Respondent No.1. Hearing concluded.

Heard Shri Arun Kathpalia, learned Senior Counsel for the Respondent No.2. Hearing concluded.

Contd/-.....

Also heard Ms. Pallavi Pratap, Advocate appearing for 'PMC Bank' (Intervenor). Hearing concluded. **Judgment reserved.**

It shall be open to the learned counsel for the parties to file written submissions, not exceeding three pages, within four days.

Meanwhile, interim direction to continue till further orders.

[Justice Bansi Lal Bhat]
Acting Chairperson

[V.P. Singh]
Member(Technical)

[Alok Srivastava]
Member(Technical)

Ar/G